

(d) whether any signs of increase in the population of those tigers have been observed?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Based on recommendations of the Wildlife Institute of India and a recovery plan of the State Government, 2 tigers and 5 tigresses have been translocated to Sariska Tiger Reserve, from the Ranthambhore Tiger Reserve in Rajasthan, besides one tiger from Bharatpur.

(b) The details of tiger translocation from Ranthambhore to Sariska Tiger Reserve are given in Statement (*See below*)

(c) and (d) At present, there are 7 adult tigers and 2 cubs which are being monitored using radio telemetry by the frontline staff and a technical team from the Wildlife Institute of India.

Statement

Details of tiger translocated/reintroduced in the Sariska Tiger Reserve

(As reported by the State)

S. No.	Tiger ID	Gender	Date of reintroduction	Place from shifted
1.	ST-1	Male	28.06.2008	Ranthambhore
2.	ST-2	Female	04.07.2008	Ranthambhore
3.	ST-3	Female	25.02.2009	Ranthambhore
4.	ST-4	Male	20.07.2010	Ranthambhore
5.	ST-5	Female	28.07.2010	Ranthambhore
6.	ST-6	Male	23.02.2011	Bharatpur*
7.	ST-7	Female	22.01.2013	Ranthambhore
8.	ST-8	Female	23.01.2013	Ranthambhore

* Tiger ST-6 had moved on its own to the Keoladeo National Park, Bharatpur from the Ranthambhore Tiger Reserve, and was later translocated to Sariska.

Rise in cases of caesarian operations

*34. SHRI AVINASH RAI KHANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of pregnant women preferring institutional delivery;
- (b) the details of pregnant women admitted for delivery in Government and private hospitals in the last three years, State-wise;
- (c) the number of babies delivered by way of normal delivery and by caesarian operation respectively during the period;
- (d) whether Government is aware that private nursing institutes are doing caesarian operations to get more money from patients;
- (e) if so, the steps Government is taking to prevent this practice; and
- (f) whether Government is planning to develop any mechanism to stop this practice and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) As per the data uploaded by States/Uts on Health Management Information System (HMIS) portal, the total number of Institutional Deliveries reported to have been conducted in the country during 2011-12 were 1,69,97,474 (One crore sixty nine lakh ninety seven thousand four hundred and seventy four).

(b) As per the data uploaded by States/UTs on Health Management Information System (HMIS) portal, the number of pregnant women reported to have been admitted for delivery in Government and Accredited Private Hospitals are as under:-

Year	Public institutions	Accredited Private institutions
2009-10	1,15,49,928	38,03,519
2010-11	1,23,28,340	44,77,719
2011-12	1,23,96,904	46,00,570

Data with respect to Institutional deliveries in non-accredited private institutions is not maintained in the Central Health Management Information System.

(c) As per the data uploaded by States/UTs on Health Management Information System (HMIS) portal, the number of babies reported to have been delivered at Institutions through normal delivery and caesarean section are as under:-

Year	Normal deliveries	Caesarean deliveries
2009-10	1,38,26,607	15,26,840
2010-11	1,51,00,763	17,05,296
2011-12	1,49,27,601	20,69,873

(d) Data on expenditure being incurred by pregnant women on C-section deliveries in the private health care institutions is not captured by the Central Health Management Information System.

(e) and (f) The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 with the objective of registration and regulation of health care institutions including those in the private sector. This Act is now applicable in the States of Himachal Pradesh, Sikkim, Arunachal Pradesh, Mizoram, Uttar Pradesh, Bihar, Jharkhand, Rajasthan and the Union Territories.

Damage to crops due to pollution by power plants

†*35.SHRI MOTILAL VORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is aware that ash contents emitting from Koradi and Khaperkheda Thermal Power Plants situated at Nagpur in Maharashtra are spreading along with air in a very large area thus damaging crops and causing diseases for the last three years;

(b) whether people had lodged a complaint in the police station against the company operating these power plants;

(c) whether above said company had announced to pay compensation to affected farmers three years ago which has not materialized till date; and

(d) if so, the steps being taken by Government to protect local people from pollution and to ensure the payment of compensation?

† Original notice of the question was received in Hindi.